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(2023) 11 RAJ CK 0084

Rajasthan High Court

Case No: Criminal Appeal (SB) No. 2237 Of 2023

Jagdish Singh APPELLANT

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State Of Rajasthan And Others RESPONDENT

Date of Decision: Nov. 20, 2023

Acts Referred:

• Scheduled Caste And Scheduled Tribe (Prevention Of Atrocities) Act, 1989 - Section 14A(2)

Hon'ble Judges: Farjand Ali, J

Bench: Single Bench

Advocate: Pradeep Shah, N.S. Bhati

Final Decision: Allowed

Judgement

- S.No, Particulars of the Case,
- 1,FIR Number,275/2023
- 2, Concerned Police Station, Pindwara
- 3,District,Sirohi
- 4,Offences alleged in the FIR,"Sections 363, 366, 376 and 34 of IPC
- 5,"Offences added, if any","Section 366 and 120-B of the IPC and Section 3(2)(v) of the SC/S $\frac{1}{2}$

Act.

6,Date of passing of impugned order,04.10.2023